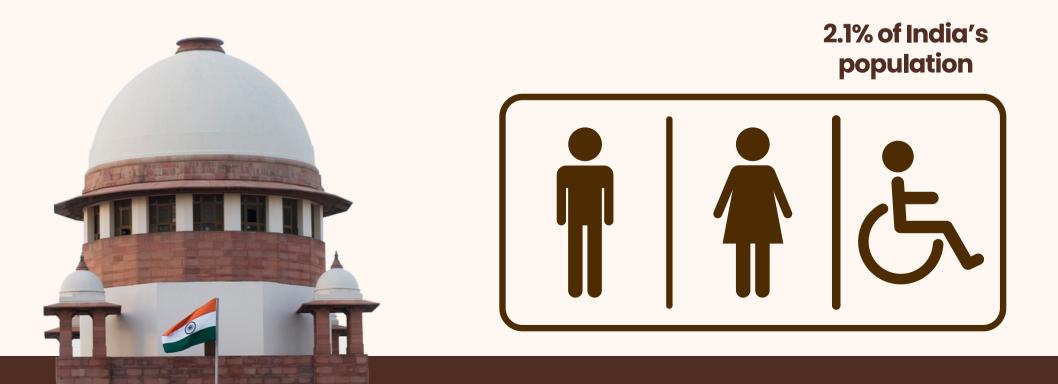


# **Rights of Persons with Disabilities**

### The Progress made by the Judiciary

According to **Census 2011**, **2.1% of India's population is disabled**. Though provisions in the law exist to ensure that this minority is not limited by its disability, yet the difference in law and reality is manifold. Let us look at some of the major steps taken towards bridging the gap between the two.





## National Federation of Blind v. Union Public Service Commission and Ors.

MANU/SC/0299/1993

The Supreme Court directed the Central Government & UPSC "to permit the visually handicapped (blind and partially-blind) eligible candidates to compete and write the civil services examination... in Braille-script or with the help of a Scribe."





### The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 came into force in 1996

### Javed Abidi v. Union of India & Ors.

#### The Supreme Court observed that:

"To create barrier (free) environment for persons with disability & to make special provision for the integration of persons with disabilities into the social mainstream apart from the **protection of rights**, **provision of medical care, education, training, employment and rehabilitation** are some of the prime objectives of the Act."



### MANU/SC/0794/1998



## The Finance Act, 2003 introduced provisions for deductions for people with disabilities and people with dependents who are disabled.

Sections 80DD and 80U of the Income Tax Act, 1961

India ratified the **United Nations Convention** on the Rights of Persons with Disabilities and Convention on Rights of Persons with Disabilities and its Optional Protocol on **1st October 2007**. This led to the enactment of :

- The Rights of Persons with Disabilities Act, 2016
- The Mental Healthcare Act, 2017



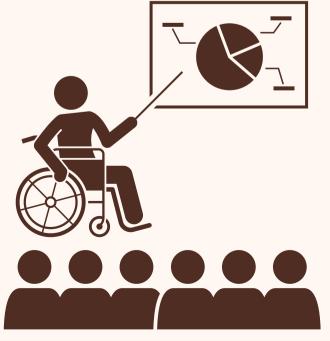


# In the case of Rajive Raturi v. Union of India and Others

## MANU/SC/1618/2017

### The Supreme Court observed that:

"**Right to dignity**, which is ensured in our Constitutional set up for every citizen **applies with much more vigour in case of persons suffering from disability** and, therefore, it becomes imperative to provide such facilities so that these persons also are ensured level playing field and not only they are able to enjoy life meaningfully, they contribute to the progress of the nation as well."





## Aseer Jamal v. Union of India and Ors.

### MANU/SC/1090/2018

### Equal access to Information:

### The Supreme Court gave direction to ensure equal access to information under the RTI for differently-abled & visually-impaired persons.





# Equal access to Justice

Recently, **CJI DY Chandrachud** constituted the **Supreme Court Committee on Accessibility** which shall audit the Supreme Court premises and practices and ensure accessibility in the system for the specially abled

